

**IN THE INCOME TAX APPELLATE TRIBUNAL  
SURAT BENCH, SURAT**

**BEFORE SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER &  
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**

I.T.A. No. 920/SRT/2024  
(Assessment Year: 2011-12)

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| Kavita Kalpesh Doshi,<br>Flat No. 504, Avni Apt.,<br>Parshvnath Complex,<br>Kailashnagar, Surat-395002 | Vs. | Income Tax Officer,<br>Ward-1(2)(2),<br>Surat |
| [PAN No.AAETK3584B]  |     |   |
| (Appellant)  | ..  | (Respondent)                                  |

|                       |                           |
|-----------------------|---------------------------|
| <b>Appellant by :</b> | Shri Yogesh B. Shah, A.R. |
| <b>Respondent by:</b> | Shri Mukesh Jain, Sr. DR  |

|                              |            |
|------------------------------|------------|
| <b>Date of Hearing</b>       | 03.04.2025 |
| <b>Date of Pronouncement</b> | 08.04.2025 |

ORDER

**PER SIDDHARTHA NAUTIYAL - JUDICIAL MEMBER:**

This appeal has been filed by the Assessee against the order passed by the Ld. Commissioner of Income Tax(Appeals), (in short “Ld. CIT(A)”), National Faceless Appeal Centre (in short “NFAC”), Delhi vide order dated 19.06.2024 passed for A.Y. 2011-12.

2. The Counsel for the assessee submitted before us that the assessee wants to withdraw the present appeal since it has opted to avail benefit of Vivad se Vishwas Scheme, 2024 and in his submission, the assessee has also enclosed copies of Form No. 2 issued by the Pr. CIT of Income Tax-1, Surat approving the applications filed by the assessee under the Vivad se Vishwas Scheme, 2024.

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3. The Ld. Departmental Representative for the Revenue stated that he has no objection to withdrawal of the present appeals by the assessee, in the circumstances narrated on behalf of the assessee.

4. We have considered the application of the assessee for withdrawal of the appeal on the ground that their application has been approved under Vivad se Vishwas Scheme, 2024. A reference has been made in sub-Section (1) of Section 92 of the Finance (No.2) Act, 2024 of Direct Tax Vivad se Vishwas Scheme, 2024 for the purpose of withdrawal of appeal. In the light of the provisions made in the Scheme and after considering the material on record, the aforesaid request for withdrawal of appeal of the assessee to avail the VSV Scheme, 2024 is hereby allowed.

5. In the result, the captioned appeal is dismissed as withdrawn.

**Order pronounced under proviso to Rule 34 of ITAT Rules, 1963 on 08/04/2025**

**Sd/-**  
**(BIJAYANANDA PRUSETH)**  
**ACCOUNTANT MEMBER**

Ahmedabad; Dated 08/04/2025

TANMAY, Sr. PS

TRUE COPY

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, सूरत / DR, ITAT, Surat
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)  
आयकर अपीलीय अधिकरण, सूरत/ ITAT, Surat